

3. RRBs are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular RPCD . CO. RRB. No. 39 / 03.05.33\(E\) /2009-10 dated November 05, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

4. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circular dated November 05, 2009, mentioned above.

5. The complete details of the said list are available on the UN website: <http://www.un.org/sc/committees/1988/list.shtml>

6. Compliance Officer/Principal Officer should acknowledge receipt of this letter to our Regional Office concerned.

Yours faithfully

(I.S.Negi)
General Manager